

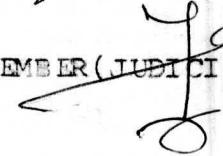
O.A. 297/99

Order dated 14.11.2002

Perused the materials placed by the learned counsel for the Respondents. It appears that the disputed amount has already been paid to the applicant under his signature which has been verified by him in the Court to be true. In the said premises, this O.A. stands disposed of after hearing Shri A.K.Mohapatra, learned counsel for the applicant and Shri R.C.Rath, learned Addl. Standing Counsel for the Railways. No costs.

Copies of this order be handed over to the parties.

  
VICE-CHAIRMAN

  
MEMBER (JUDICIAL)

Copy enclosed  
mailed direct  
to the Counsel 2  
below.

  
21.11.02  
C.O.T.

  
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21.11.-